

**Suits under Bengal Regulation 49 of 1793**  
**ACT No. XXI. OF 1840.**  
**(Rep., Act 8 of 1868)**

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*Passed by the Right Hon'ble the Governor General of India in Council,  
on the 19<sup>th</sup> of October, 1840.*

*An Act concerning Suits instituted under the provisions of Regulation. XLIX. of 1793,  
prior to, and pending at the date of the enactment of Act IV. of 1840.*

It is hereby enacted, that Act IV. of 1840 shall not affect the trial of Suits under Regulation XLIX. 1793, which were pending originally or in appeal at the time of the Passing of that Act, and that all such suits shall be tried and decided in the same manner as if Act IV. of 1840 had not been passed.